As per Rule-118 of the Regulation for Licensing and Controlling Places of Public Amusement (other than Cinema) and Performance for Public Amusement 1980, no fair can run without obtaining a license from the Delhi Police for which clearance from the Fire Department is a pre-requisite.

Various actions as per law have been taken against those buildings which do not have required clearance from the Fire Department which *inter-alia* includes issuance of orders for disconnection of essential supplies, issuance of show cause notice, demolition, sealing, etc. Such actions are taken on an on-going basis.

Completion of Delhi-Gurgaon NH-8

†*470. SHRI SHIVANAND TIWARI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the construction work on Gurgaon-Delhi National Highway 8 has been completed;

(b) if so, the total amount incurred on this construction;

(c) whether this amount is more than the construction cost fixed for the project earlier; and

(d) if so, the actual amount that exceeded from the projected amount alongwith reasons therefor?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI KAMAL NATH): (a) The project has been implemented on BOT (Toll) basis by the Concessionaire (M/s. Jaypee DSC Venture Ltd). The construction work has been completed as per provisions of the Concession Agreement.

(b) and (c) As per Concession Agreement, Total Project Cost (TPC) is Rs. 555 crore. The cost of the change of Scope of works approved by the NHAI was Rs. 155.25 crore. However, as per Audited Balance Sheet of the Concessionaire, the cost of the project as on 31.03.2009 is Rs. 1205.46 crore. As the project is implemented on BOT basis this is not a case of cost overrun.

(d) The amount exceeded is Rs. 495.21 crore. The actual cost of the construction exceeded due to variation in price of construction material, which is borne by the Concessionaire. Increase in cost is also due to Change of Scope of works approved by the NHAI based on the request of the State Governments of Delhi and Haryana.

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†Original notice of the question was received in Hindi.